

ITEM NO.2

COURT NO.6

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 40617/2024

[Arising out of impugned final judgment and order dated 27-06-2024 in WP(C) No. 14888/2024 passed by the High Court of Orissa at Cuttack]

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

GANESH PRASAD BEHERA

Respondent(s)

(IA No. 46109/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS IA No. 46110/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No(s). 8590/2025 (XI-A)

(IA No. 47646/2025 - CONDONATION OF DELAY IN FILING)

Date : 28-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :Mr. Prakash Ranjan Nayak, AOR
Mr. Debasis Jena, Adv.

Mr. Niranjan Sahu, AOR
Ms. Shivangi Gupta, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Application seeking exemption from filing Certified Copy of

the impugned judgment is allowed.

3. Issue notice.

4. Tag with SLP (C) No. 7389 of 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER